

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

**UNSTARRED QUESTION NO.2820  
ANSWERED ON 07.08.2023**

**REVIVAL OF MP QUOTA  
ADMISSION IN KENDRIYA VIDYALAYAS**

**2820. SHRIMATI SARMISTHA SETHI:**

Will the Minister of EDUCATION be pleased to state:

- (a) whether there is any proposal to revive the quota for Members of Parliament for admission in Kendriya Vidyalayas;
- (b) if so, the details thereof;
- (c) if not, whether there is any proposal of the Government to ensure an alternative mechanism for considering views of people's representatives in admission in Kendriya Vidyalayas; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SMT. ANNPURNA DEVI)**

(a) & (b) There is no such proposal, at present, to revive the quota for Members of Parliament for admission in Kendriya Vidyalayas (KVs).

(c) & (d) KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. There is no such proposal under consideration since the admission under some special provisions including Hon'ble Members of Parliament's quota were granted over and above sanctioned strength of the student strength of 40 per section which was adversely affecting learning due to high pupil-teacher ratio in classes. The National Educational Policy 2020 mandates reconfiguration of existing academic and administrative practices. This includes maintaining a healthy pupil-teacher ratio (PTR) at the foundational level to achieve desired learning outcomes.

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